

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. Revision No.886 of 2020**

Aniket Kumar Pandey  
@ Aniket Pandey ..... **Petitioner**

**Versus**

The State of Jharkhand ..... **Opp. Party**

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**CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA**

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For the Petitioner : Mr. K. K. Mishra, Advocate

For the State : Mr. V. K. Vashistha, A.P.P

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**03/Dated: 25<sup>th</sup> March, 2021**

1. Learned counsel for the petitioner and learned A.P.P., are present.
2. Learned A.P.P., prays for time to procure the case diary to assist the Court in the matter.
3. Heard. Time, as prayed for, is granted to the learned A.P.P. In the meantime, office shall also call for the neatly typed copy of the case diary along with photocopy of the *post-mortem* report from the court below, and list the revision on **04.05.2021**.

**(AMITAV K. GUPTA, J.)**

Chandan/-